

Sl. No.	States/UTs	No. of Fire Stations
33.	Uttar Pradesh	237
34.	Uttarakhand	33
35.	West Bengal	107
TOTAL		2987

*In Jammu and Kashmir, it may be noted that in the past, seven operational Fire Stations were relocated adjacent to other operational Fire Stations as State was facing operational difficulties due to terrorism. For the purpose of ideal jurisdiction and gap analysis based on network analysis (travel distance by first fire vehicle and ideal population served). These Fire Stations are not accounted as separate Fire Stations. Thus total numbers of operating Fire Stations in the State of Jammu and Kashmir are considered 156 stations for analysis point of view against 163 operational as per State records. Once situation permits, these stations can be relocated to their original/any other suitable location. Hence, in the analysis section, in all the tables total count of Fire Stations is coming 2,980

Armed rebellion of Paikas in Odisha

2626. SHRI PRASANNA ACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that before 40 years of Sepoy Mutiny, there was a great Armed rebellion of the Paikas (soldiers) in Odisha against the Britishers in the year 1817;

(b) will Government as mark of respect to the soldiers and participants of that rebellion, sanction monthly allowance to the living progeny of those martyrs of the Paika Vidroh; and

(c) whether Government is considering decision of Odisha Cabinet requesting Union Government to recognize the Paika Vidroh as the first war of independence as it took place in an organized and intensive way spreading in large part of Odisha before Sepoy Mutiny?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Hon'ble Finance Minister in his budget speech 2017-18 announced that Government of India will commemorate the valiant uprising of soldiers led by Buxi Jagabandhu which took place 200 years ago in 1817 in Khurdha of Odisha. Ministry of Culture, Government of India organised Bicentenary of Paika Rebellion of Odisha on 20.07.2017.

(b) and (c) The Ministry of Home Affairs administers the Swatantrata Sainik Samman Yojana. As per the provisions of this scheme only living Freedom Fighters are eligible to claim Central Freedom Fighter pension. This Ministry is concerned with recognition of movements only for the purpose of grant of Freedom Fighters' pension from Central revenues. Paika Vidroh does not figure in the list of 40 movements

recognised by Government of India for granting pension to the eligible Freedom Fighters who participated in the freedom struggle of India.

Atrocities on tribals

2627. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year-wise and State-wise number of cases filed related to atrocities on tribals in last three years;

(b) the year-wise and State-wise number of cases filed related to atrocities on tribal women in last three years;

(c) the year-wise and State-wise number of cases filed related to atrocities on tribals in last three years in which arrests have been made; and

(d) the year-wise and State-wise number of cases filed related to atrocities on tribals in last three years in which arrests have not been made and reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per the information provided by National Crime Records Bureau (NCRB), details of State/UT-wise cases registered, number of women victims and persons arrested under total atrocities against Scheduled Tribes (STs) under the SC/ST (Prevention of Atrocities) Act, 1989 are given in Statement (*See* below). Data on number of cases filed related to atrocities on tribals in last three years in which arrests have not been made is not maintained separately by NCRB.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Ministry of Home Affairs has issued advisories for combating crimes against SCs/STs. These advisories are available at www.mha.nic.in.